

**Production of Natural Rubber**

36. SHRI HIMATSINGKA :  
 SHRI P. C. ADICHAN :  
 SHRI S. K. TAPURIAH :  
 SHRI VALMIKI CHAUDHARY :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether the Rubber Board at its meeting held at Kottayam assessed the production of Natural rubber during current year and found that the output this year is likely to fall short of the original estimate of 72,000 tonnes by over 3,000 tonnes ;

(b) if so, the reasons for the shortfall ;

(c) the suggestions/recommendations made by the Board to tackle the situation ; and

(d) Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, Sir.

(b) The estimated short-fall is due to the unfavourable weather conditions during June-August 1968 and the strike of rubber plantations workers during 1st and 21st November, 1968.

(c) The Rubber Board has suggested the import of rubber to fill the gap between demand and supply.

(d) Government have allowed imports.

**United Provinces Commercial Corporation (P) Ltd.**

37. SHRI BABU RAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) The names of companies controlled by Shri S, M, Wahi and other Directors of

United Provinces Commercial Corporation (P) Ltd. ;

(b) The names of Directors of the above companies who have been prosecuted for criminal conspiracy to cheat the Union Government, the amount of fraud involved and the sections under which the prosecution is launched ; and

(c) The names of political leaders or present Ministers who were directors or advisers or employees at any time in the concerns of S. M. Wahi's management with names of the companies concerned, the date and duration of the occupancy of such post and the emoluments drawn during the period. by the individuals concerned ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED):

(a) According to the information available with the Company Law Board the following companies are controlled by Shri S. M. Wahi and other directors of United Provinces Commercial Corporation (Private) Ltd. :—

(1) M/s. United Provinces Commercial Corporation Private Ltd.

(2) M/s. Agrind Fabrication Ltd.

(3) M/s. Assam Siliminite Company Ltd.

(4) M/s. Land Reclamation Corporation Ltd.

(5) M/s. Parts Service India Ltd.

(6) M/s. U. P. C. C.—Partnership concern.

(b) Three prosecutions were launched as per details below :—

*J. RC. 2266—CIA (I)*

This relates to supply of Road Rollers, The following three Directors alongwith fourteen other accused have been chargesheeted under section 120-B/420 IPC and 5 (2) of the Prevention of Corruption

Act, Section 420, 477-A IPC and 5 (2)/5(i)(d) of Act. II of 1947 on 27-8-1968 before the Fourth Additional Special Judge, Calcutta.

(1) *Shri S. M. Wahi*, who is Director of—

(i) M/s. United Provinces Commercial Corporation (Private) Limited, Calcutta.

(ii) M/s. Agrind Fabrication Ltd., Calcutta.

(iii) M/s. Assam Siliminite Ltd., Cauhati, Assam.

(iv) M/s. Land Reclamation Corporation Ltd., Calcutta.

(2) *Shri K. M. Wahi*, who is a director of :—

(i) M/s. United Provinces Commercial Corporation (Private) Ltd., Calcutta.

(ii) M/s. Agrind Fabrication Ltd., Calcutta.

(iii) M/s. Land Reclamation Corporation Ltd., Calcutta.

(iv) M/s. Parts Service India Ltd., Calcutta.

(3) *Shri R. M. Wahi*, who is a director of :—

(i) M/s. United Provinces Commercial Corporation (Private) Ltd., Calcutta.

(ii) M/s. Agrind Fabrication Ltd., Calcutta.

(iii) M/s. Land Reclamation Corporation Ltd., Calcutta.

(iv) M/s. Parts Service India Ltd., Calcutta.

Amount of fraud alleged is about Rs. 2, 16,64,800.

## II. RC. 56/67-Hyderabad

This refers to the sale of land excavators. The same three directors as mentioned in RC 22/66-CIA (I) alongwith two other accused have been chargesheeted under section 120-B I.P.C. read with section 420, 409 I.P.C. and section 5 of Imports Exports (Control) Act, 1947, and Section 409, 420 & 109 I. P. C. on 6-11-1967 before the Special Magistrate IVth City Magistrate, Hyderabad.

The amount of fraud alleged is Rs. 6,07,471.10.

## III. RC. 4/67 CIA (I)

This refers to the sale of dragline buckets. Three directors as mentioned in case RC. 22/66-CIA (I) alongwith five other accused have been chargesheeted under section 120-B read with section 420 IPC and 420 IPC on 3-1-69 before Chief Presidency Magistrate, Calcutta.

The amount of fraud 'alleged' is about Rs. 30,020.00.

(c) Information in respect of present Minister is being collected and it will be laid on the Table of the House. The term 'political leader' is not quite specific and it would not be possible to collect and furnish the information in regard to them.

## Foreign Collaboration Policy

38. SHRI D. R. PARMAR :  
 SHRI N. K. SOMANI :  
 SHRI C. MUTHUSAMI :  
 SHRI D. N. PATODIA :  
 SHRI J. MOHAMED IMAM :  
 SHRI MEETHA LAL MEENA :  
 SHRI R. K. SINHA :  
 SHRI R. K. AMIN :  
 SHRI C. C. DESAI :  
 SHRI JYOTIRMOY BASU :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFEAIRS be pleased to state :